

No Member has given me notice that there has been a breakdown of the Constitution, and that President's rule should be promulgated. Therefore, those questions under article 355 do not arise.

SHRI K. LAKKAPPA: My submission is that in such situation....
(Interruptions)

SHRI K. P. UNNIKRISHNAN: On a point of order, Sir, I have sent you two notices of motions of privilege against the Minister of External Affairs, Mr. Vajpayee and yet another motion of privilege against Shri H. M. Patel. I would like to know whether you have considered them.

MR SPEAKER: It is under consideration. We will inform you.

Now, Papers to be laid.

12.46 hrs.

PAPERS LAID ON THE TABLE
ANNUAL REPORT OF GUJARAT STATE
FOREST DEVELOPMENT CORPORATION
LTD., VADODARA FOR THE YEAR ENDED
30-9-1977 AND CERTIFIED ACCOUNTS OF
ANIMAL WELFARE BOARD, MADRAS FOR
1974-75 WITH STATEMENT FOR DELAY

THE MINISTER OF AGRICULTURE
AND IRRIGATION (SHRI SUR
JIT SINGH BARNALA) I beg to lay
on the Table:—

(1) A copy of the Annual Report of the Gujarat State Forest Development Corporation Limited, Vadodara for the year ended 30th September, 1977 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-2101/78].

(2) (i) A copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1974-75 and the Audit Report there-

on, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) above. [Placed in Library. See No. LT-2102/78].

MR. SPEAKER: Mr. Ravi wanted to raise on objection Mr Ravi ..

SHRI VAYALAR RAVI (Chirayankil): This is a matter often raised in the House. Sir, you have also warned the Government once that it is not a fair practice to delay the reports so much. Item 2 (2) (i) is about 1974-75. Reports are yet to come for 3 years.

MR. SPEAKER: We have got the explanation.

SHRI VAYALAR RAVI: What about other years? You have got the explanation only for 1974-75. What happened to the rest of the years? It is not this alone. You must give a severe warning, that Government should see that....

MR SPEAKER: You know how many times ..

SHRI VAYALAR RAVI: And it is the same thing about Dr. Chunder also. Mr. Barnala has put in an explanation only for 1974-75....what about the rest of the years? Do you think that a person can give the report at any time and get away with it?

MR. SPEAKER: I will send it to the Committee....Now item 3.

CERTIFIED ACCOUNTS OF INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR FOR 1975-76 WITH STATEMENT FOR DELAY AND STATEMENT RE. NOT LAYING THE ANNUAL REPORT ETC. OF RASHTRIYA SANSKRIT SANSTHAN, NEW DELHI FOR 1976-77.

THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(DR. PRATAP CHANDRA CHUNDER):